

FORM A

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF

M/S HPS IT SOLUTIONS PRIVATE LIMITED

| RELEVANT PARTICULARS | | |
|-----------------------------|---|---|
| 1. | Name of Corporate Debtor | M/S HPS IT SOLUTIONS PRIVATE LIMITED |
| 2. | Date of Incorporation of the Corporate Debtor | 26/08/2008 |
| 3. | Authority under which Corporate Debtor is incorporated / registered | Registrar of Companies – Delhi |
| 4. | Corporate Identity No. of the Corporate Debtor | U72200DL2008PTC182434 |
| 5. | Address of the registered office and principal office (if any) of corporate debtor | G-40 BASEMENT JANGPURA EXTENTION, SOUTH DELHI, NEW DELHI, INDIA, 110014 (as per MCA website) |
| 6. | Insolvency commencement date in respect of corporate debtor | 29/05/2024 |
| 7. | Estimated date of closure of insolvency resolution process | 24/11/2024 |
| 8. | Name and registration number of the insolvency professional acting as interim resolution professional | Mukesh Gupta [IBBI/IPA-001/IP-P-01494/2018-2019/12254] AFA Valid upto – 10-10-2024 |
| 9. | Address and e-mail of the interim resolution professional, as registered with the Board | Address: F-1, Milap Nagar, Uttam Nagar, New Delhi – 110059 Email: camukeship@rediffmail.com (<i>This email is not to be used for sending claims</i>) |
| 10. | Address and e-mail to be used for correspondence with the interim resolution professional | Address: F-1, Milap Nagar, Uttam Nagar, New Delhi – 110059 Email: cirp.hpsits@gmail.com |
| 11. | Last date for submission of claims | 12/06/2024 |
| 12. | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional | Not Applicable as per information available with IRP. |
| 13. | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | NA |
| 14. | (a) Relevant Forms and (b) Details of authorized representatives are available at: | a) To Download the relevant Forms, the weblink is https://ibbi.gov.in/home/downloads (b) Not Applicable as per Information available with IRP. |

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench Court - III, New Delhi has ordered the commencement of a corporate insolvency resolution process of **M/s HPS IT SOLUTIONS PRIVATE LIMITED** on **29/05/2024**.

1. The creditors of **M/s HPS IT SOLUTIONS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **12/06/2024** to the interim resolution professional at the address mentioned against entry No. 10.
2. The financial creditors shall submit their claims with proof by electronic means only **by sending email on cirp.hpsits@gmail.com**. All other creditors may submit the claims with proof in person, by post or by electronic means.

3. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA - **Not Applicable as per Information available with IRP.**

4. **Submission of false or misleading proofs of claim shall attract penalties.**


MUKESH GUPTA
INSOLVENCY PROFESSIONAL
IBBI/IPA-001/IP-P-01494/2018-19/12254

Date: 01.06.2024

Place: New Delhi

MUKESH GUPTA
Interim Resolution Professional
HPS IT SOLUTIONS PRIVATE LIMITED (under CIRP)

[IBBI/IPA-001/IP-P-01494/2018 -2019/12254]